

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 34785 OF 2014

M/s GAIL (India) Ltd. Etc.

.....Petitioners

-Versus-

State of U. P. & Ors.

.....Respondents

OFFICE REPORT

The Office Report was listed before the Ld. Registrar's Court on 5th September, 2016 when the following Order was passed:-

“SLP © No. 34785 /2014

Four weeks time, as last chance is given to the learned counsel for the petitioner to comply with the terms of the order dated 25.7.2016 of this Court in respect of Respondent Nos. 3 and 4.

List again on 18.10.2016.”

SLP © No. 33455/2014

The matter has already been directed to be listed before the Hon'ble Court. Therefore, no further orders are required to be passed in it.”

It is submitted that Counsel for the petitioner has not filed affidavit of Dasti Service along with proof of service with respect to unserved respondent Nos. 3 and 4 so far.

It is further submitted that neither A.D. Card nor unserved cover containing the notice has been received back from respondent Nos. 3 & 4 so far.

Service of Notice is incomplete in respect of respondent Nos. 3 and 4.

The office report is listed before the Ld. Registrar's Court for Orders.

Dated this the 6th day of October, 2016.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Abhishek Sharma, Advocate
505, Elysium Homes, Judge Colony,
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2. Mr. Vinay Garg, Advocate
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ASSISTANT REGISTRAR

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